

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4669/2019

(Arising out of impugned final judgment and order dated 06-02-2019 in CRLA No. 5256/2009 passed by the High Court Of Judicature At Allahabad)

SEHANSARPAL

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

(ONLY I.A. NO. 141856 OF 2021 (APPLICATION FOR BAIL))

Date : 03-12-2021 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. S.S. Kulshreshtha, Sr. Adv.
Mr. Danish Zubair Khan, AOR
Mr. Ajeet pandey, Adv.

For Respondent(s) Ms. Manisha Ambwani, AOR
Ms. Charu Ambwani, Adv.

Mr. Vinod Diwakar, AAG
Mr. Sarvesh Singh Baghel, AOR
Ms. Anamika Agrawal, Adv.
Mr. B.N. Dubey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

IA No. 141856/2021 - GRANT OF BAIL

Notice which is accepted by learned counsel for the respondent State.

The appellant has been incarcerated for a period of over 12 years and with remission more than 16 years.

In view of the aforesaid facts and circumstances, we grant bail to the appellant on terms and conditions to the satisfaction of the trial Court.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)